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C.A.T. Bench, JAIPUR

Date of Order

Orders

21-8-2000

Mr. P. M. Jai, Counsel for the applicant -
Mr. Asghar Khan, Proxy Counsel to
Mr. M. Rabi, Counsel for the respondents

Reply has been filed. The learned
Counsel for the applicant seeks four
weeks time to file rejoinder. Allowed.

May be listed for admission

on 4-10-2000

(N. P. NAWANI)

ADMINISTRATIVE MEMBER

S. K. Agarwal
Member (Judicial)

D. B. not formed today.

Be listed before D. B. on 6-12-2000

Dy. Registrar
C.A.T. Jaipur Bench

4-10-2000

Rejoinder not filed
15/11

6/12/2000
Mr. P. M. Jai, Counsel for the applicant
Mr. Hemant Khata, Proxy Counsel for
Mr. M. Rabi, Counsel for the respondents

Learned Counsel for the applicant -
submits that the applicant has been given
appointment on the post of Junior Stenographer
(Hindi) with reference to Employment Office
No 1/97. Therefore, he submits that this
OA has become infructuous.

In view of the submissions made
before us, this OA is disposed of as having
become infructuous.

C. P. Nagarkoti
M. (A)

S. K. Agarwal
Member (Judicial)

Received

18/10/2000
4.12.2003

29/2/2000